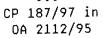
## Central Administrative Tribunal Principal Bench: New Delhi





New Delhi, this the 6th day of October,1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Shri S.P.Biswas, Member (A)

Shri O.N.Razdan, s/o Pt. J.N. Razdan, r/o 14/30-A, Kalkaji Extn., New Delhi. (By Advocate: Shri B.T.Kaul)

....Petitioner

Versus

 Secretary, Ministry of Defence, Union of India, South Block, New Delhi.

D

2. The Controller General,
 Defence Accounts,
 West Block V,
 R.K. Puram,
 New Delhi. .....Respondents
(By Advocate: Shri VSR Krishna)

O R D E R (ORAL)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

The order complained against seems to have been complied with but with some delay. The only infraction left is the payment of interest @ 18% per annum on the revised pension till the date of actual payment. The respondent undertakes to pay the said amount within four weeks with a cost of Rs. 101/-.

In view of the facts and circumstances, these contempt of courts proceedings are dropped and notices discharged.

(S.P.Biswas)
Member (A)

أخما ويناها وممار بربا للمار للماها فالماري ولاياها

naresh

(Dr. Jose P. Verghese) Vice-Chairman (J)